

remaining on board, INSAT-IB is estimated to have an useful on-orbit life until late 1989. In mid-1986, the next INSAT-I satellite, INSAT-IC, is slated to join INSAT-IB in orbit to provide an active, on-orbit spare capability and to complete the two-satellite INSAT I space-segment.

Sports Authority of India

2456. SHRI G.G. SWELL : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether he visited the headquarters of the Sports Authority of India recently; if so, his reaction at the staffing and other matters;

(b) the budget allocated to the Authority; and

(c) the amount it has spent so far ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R.K. JAI-CHANDRA SINGH) : (a) the Minister of State for Youth Affairs and Sports visited the offices of the Sports Authority of India (SAT) and noted its staffing position and other matters.

(b) The budget proposals for SAI for 1985-86 total up to Rs. 550 lakhs,

(c) Since its inception SAI had incurred an expenditure of about Rs. 288 lakhs up to 31st March, 1985.

Assault on Officials of Tihar Jail

2457. SHRI MOHD. MAHFOOJ ALI KHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether certain officials of Tihar Jail were recently assaulted by the Punjab extremists lodged in the jail;

(b) if so, the details thereof; and

(c) action taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATE RAM DULARA SENHA) : (a) Yes, Sir.

(b) At about 5.15 p.m. on 13.3.1985,

2 undertrial prisoners and a National Security Act detenu had assaulted one of the Assistant Superintendents in the District Jail and caused him injuries. An alarm was raised immediately by the jail authorities and the situation was brought under control. Later, the Assistant Superintendent was got medically examined in the Ram Manohar Lohia Hospital.

(c) A case under Sections 186/353/332/506/34 IPC has been registered at Police Station, Janakpuri against the delinquent prisoners. For committing serious jail offences, the 3 accused persons have been awarded punishment of 3 months segregation and stoppage of their interviews for the same duration, under the provisions of Punjab Jail Manual, as applicable to the Union Territory of Delhi. A Close watch is also being maintained over the three prisoners.

Increase of Nuclear Capability of Pakistan

2458. SHRI NARAYAN CHOUBEY : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware of the continuous reports, both inside and outside the country, of the steady increase of the nuclear capability of Pakistan;

(b) if so, Government's reaction thereto;

(c) the extent to which india is dependent on foreign countries for the production of nuclear energy;

(d) the action Government propose to take to increase indigenisation of our country's atomic energy programme; and

(e) whether the programme is time-bound; if so, the tentative time-limit to complete indigenisation of the present phase of atomic energy programme ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) Government have taken into